

notified to the local employment exchange and also to Central employment exchange. Applications from open market for these posts are not invited unless a non-availability certificate is given by the employment exchange.

Findings of Survey for Jagadhari-Paonta Railway Line

*224. SHRI NARAIN CHAND PARASHAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the survey for the proposed Jagadhari-Paonta Railway line has been completed;

(b) if so, the findings of the survey including the estimated cost; and

(c) the likely date by which the line would be sanctioned and the work started?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

(b) and (c) Do not arise.

Legal Aid to the Poor

*228. SHRI D. P. JADEJA:
SHRI D. K. PANDA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any final decision has been taken to provide free legal help to the poorer section in the country;

(b) if so, the salient features thereof; and

(c) if not, when the final decision is likely to be taken?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHLE): (a) Government have already provided for legal aid to the poor to a limited extent in sec-

tion 304 Cr. P. C., 1973, and in Order XXXIII of C.P.C. (Amendment) Bill of 1974, and in section 7 (1) (if) of the Advocates Act, 1961, as amended. So far as the comprehensive scheme for providing legal aid to the poor is concerned, the Report of the Committee presided over by Shri Justice V. R. Krishna Iyer has been sent to all State Governments, High Courts, Supreme Court, Bar Council of India, State Bar Councils and other voluntary organisations for their comments. Their comments are still awaited. No final decision can be taken until their comments are received and analysed.

(b) In view of the above, does not arise.

(c) Does not arise, in view of the answer (a) above.

Ceiling on the Number of Consumers Registered with Indane Gas Dealers of I.O.C.

*231 SHRI V. MAYAVAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether his Ministry has asked the Indian Oil Corporation to change the licensing procedures and to put a ceiling on the number of customers that a dealer in Indane Gas can book;

(b) if so, the reaction of the Indian Oil Corporation thereto; and

(c) when new changes will be introduced?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH) (a) The Indian Oil Corporation has been advised to review its existing dealerships in respect of their size, profitability, number of agencies with dealers, etc. It has also been advised that all new dealerships for Indane Gas are to be created in such a manner that a distributor serves on an average 5000 consumers.